

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: DR.VENKATA RAMAKRISHNA BADARINATH NANDHULA – HON’BLE MEMBER (J)**

**CORAM: SHRI.SANJAY PURI, - HON’BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 17 .11.2023 AT After Court-1 hearings**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (CA)/232/2023 IA (CA)/11/2023 in Company Petition /32/2022
<b>NAME OF THE COMPANY</b>	S.K.M Technologies Pvt Ltd & 6 others
<b>NAME OF THE PETITIONER(S)</b>	Balusu Krishna Rao
<b>NAME OF THE RESPONDENT(S)</b>	S.K.M Technologies Pvt Ltd & 6 others
<b>UNDER SECTION</b>	241

**ORDER**

**IA (CA)/232/2023 IA (CA)/11/2023**

**Present:** Ld. Counsel for the Applicant.

Proof of service filed, however with a delay of 6 days. Considering the submissions, delay is condoned, proof of service is received and as per the same Respondents No. 1, 3, 5, 6 & 7 were served through speed post. Notices of Respondent No. 2 & 4 unserved with an endorsement “addressee left” & “addressee not known”. Ld. Counsel Mr. Pushyam Kiran present and states that he is representing Respondents No. 1 to 3. None appeared for the Respondents No. 6 & 7. Ld. Counsel Mr. G. Bhupesh present and states that Ld. Counsel Mr. G. Kalyan Chakravarthy will file Vakalat for the Respondents No.4& 5. Counters of Respondent No. 1 & 2 already on record. Hence for counters of Respondents No. 3, 4 & 5 and observations, if any of Respondents No. 6 & 7. Meanwhile, Vakalat for the Respondents No. 2, 4 & 5 be filed by next date of hearing. **Matter is adjourned to 11.01.2024.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**